

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.184/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2021**

Name of the Company: Choksi Shilpaben Mangeshbhai
V/s
Choksi Ambalal Govindlal Jewelers
Pvt Ltd
Section 7 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.


ORDER
(through video conferencing)

Advocate, Ms. Rashmi Jain appeared on behalf of the Petitioner filed a pursis to withdraw the instant petition.

However, a leave note is received from the side of Respondent's advocate.

In view of the withdrawal application, the instant petition is allowed to withdraw.

Accordingly, **CP(IB) 184/2020** is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 1st day of January, 2021


MANORAMA KUMARI
MEMBER JUDICIAL